
(2022) 02 NCLT CK 0003
In the National Company Law Appellate Tribunal
Case No : C.P. (IB) 1075/2020

Viprender Aggarwal and Ors

APPELLANT

Vs

Shreejee Metplas Pvt. Ltd

RESPONDENT

Date of Decision : 02-02-2022

Acts Referred:

Insolvency and Bankruptcy Code, 2016 — Section 7

Citation : (2022) 02 NCLT CK 0003

Hon'ble Judges : Dr. Deepti Mukesh, Member, J;Avinash K. Srivastava, Member, T

Bench : Division Bench

Final Decision : Dismissed

Judgement

As recorded in the order dated 06.12.2021 the submission was made by the Ld. Counsel for the Applicant that the Applicant has filed a withdrawal

application on 26.05.2021 as the matter was resolved. The direction was given to Registry to list the said application on 07.12.2021. Order dated

07.12.2021 records that none appeared for the Applicant and the matter was to be listed on 13.12.2021, when again none was present and the matter

was not taken up due to paucity of time. Thereafter the matter was listed yesterday when again none appeared for applicant. Today also none

appears for applicant.

In view of the same, IB-1075(PB)/2020 is dismissed for non-prosecution along with pending IA's therein.